CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON JUNE 05, 2015 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

ONESOURCE TECHMEDIA LIMITED

CIN : L72900TN2008PLC067982

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This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mr. Fayaz Usman Faheed (the '**Acquirer**'), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition ofShares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ('SEBI (SAST) Regulations') in respect of the open offer ("**Offer**") for acquisition of up to **16,88,050** (Sixteen Lacs Eighty Eight Thousand and Fifty only) fully paid-up equity shares of face value of ₹ 10 each ("**Equity Shares**"), representing 26% of the total share capital of OnesourceTechmediaLimited ("**Target Company**") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("**Voting Share Capital**"), from the eligible shareholders of the Target Company for cash at a price of ₹ **6** per equity share (the'Offer'). The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on June 05, 2015 inall the editions of Financial Express (English National Daily),Jansatta(Hindi National Daily), MumabiTarun Bharat (Marathi) and MakkalKural(Regional Language Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number CFD/DCR/SKS/29028/2015 dated October 14, 2015. Capitalizedterms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) **The revised schedule of activities pertaining to the Offer is set forth below:**

Activities	Actual (Day & Date)	Revised (Day & Date)
Public Announcement (PA)	Friday, May 29, 2015	Friday, May 29, 2015
Publication of DPS in the newspapers	Friday, June 05, 2015	Friday, June 05, 2015
Filing of the draft letter of offer with SEBI	Friday, June 12, 2015	Friday, June 12, 2015
Last date for a competitive bid	Friday, June 26, 2015	Friday, June 26, 2015
Last date for SEBI observations on draft letter of offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Friday, July 03, 2015	Wednesday, October 14, 2015
Identified Date*	Wednesday, July 7, 2015	Friday, October 16, 2015
Letter of Offer to be dispatched to shareholders	Tuesday, July 14, 2015	Monday, October 26, 2015
Last date for revising the Offer price/ number of shares	Thursday, July 16, 2015	Wednesday, October 28, 2015
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Friday, July 17, 2015	Thursday, October 29, 2015
Date of publication of Offer Opening Public Announcement	Monday, July 20, 2015	Friday, October 30, 2015
Date of commencement of Tendering Period (Offer Opening Date)	Tuesday, July 21, 2015	Monday, November 02, 2015
Date of Expiry of Tendering Period (Offer Closing Date)	Monday, August 03, 2015	Tuesday, November 17, 2015
Last Date for completion of all requirements including payment of consideration	Monday, August 17, 2015	Wednesday, December 02, 2015

**Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer*

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOFsent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
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Email id: openoffers@saffronadvisor.com
Website: www.saffronadvisor.com
Investor grievance: investorgrievance@saffronadvisor.com
SEBI Registration Number: INM 000011211
Contact Person: Amit Wagle

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Mumbai 400 011
Tel. No.:+ 91 22 2301 6761 / 8261
Fax No.:+91 22 2301 2517
Email id: busicomp@vsnl.com
Website: www.purvashare.com
SEBI Registration Number: INR000001112
Contact Person: Rajesh Shah

Issued by manager to the offer on behalf of the Acquirer

Place: Chennai
Date: October27, 2015

Sd/-
Mr. Fayaz Usman Faheed